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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, on behalf of my colleague Shri Mallikarjun Kharge, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4360/15/11)

(3) A copy of the Notification No. S.O. 217(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> February, 2011, extending provisions of the Sales Promotion Employees to 10 industries other than Pharmaceutical under sub-section (3) of Section 12 of the Sales Promotion Employees (Conditions of Service) Act, 1976, together with a corrigendum thereto published in Notification No. S.O. 471(E) (in English version only) dated 3<sup>rd</sup> March, 2011.

(Placed in Library, See No. LT 4361/15/11)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2009-2010 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2009-2010.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 4362/15/11)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2009-2010 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2009-2010.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 4363/15/11)

...(Interruptions)

अध्यक्ष महोदया : पहले पेपर्स ले कराने दीजिये।

â€¦(व्यवधान)

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THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 953(E) in Gazette of India dated 6<sup>th</sup> December, 2010.
- (2) The Indian Administrative Service (Pay) Fifteenth Amendment Rules, 2010 published in Notification No. G.S.R. 954(E) in Gazette of India dated 6<sup>th</sup> December, 2010.
- (3) The Indian Police Service (Pay) Amendment Rules, 2010 published in Notification No. G.S.R. 29(E) in Gazette of India dated 17<sup>th</sup> January, 2011.
- (4) The All India Services (Performance Appraisal Report) Amendment Rules, 2010 published in Notification No. G.S.R. 1003(E) in Gazette of India dated 22<sup>nd</sup> December, 2010.
- (5) The All India Services (Discipline and Appeal) Amendment Rules, 2010 published in Notification No. G.S.R. 212 in Gazette of India dated 27<sup>th</sup> November, 2010.

(Placed in Library, See No. LT 4364/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2011-2012.

(Placed in Library, See No. LT 4365/15/11)

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 4366/15/11)

**12.02½ hrs.**

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*At this stage Dr. Ratan Singh Ajnala and some other hon. Members came and stood on the floor near the Table.*

**अध्यक्ष महोदया :** आपको ज़ीरो ऑवर में मामला उठाने दिया जायेगा।

â€¦(व्यवधान)

**अध्यक्ष महोदया :** आप लोग क्यों खड़े हो गये हैं? आप बैठ जाइये। ज़ीरो ऑवर में मौका मिलेगा।

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2008-2009, alongwith Audited Accounts.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4367/15/11)

(3) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2009-2010, alongwith Audited Accounts.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4368/15/11)

(5) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2009-2010, alongwith Audited Accounts.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4369/15/11)

(7) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2009-2010, alongwith Audited Accounts.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 4370/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

(i) The Cost and Works Accountants (Election to the Council) Amendment Rules, 2011 published in Notification No. G.S.R. 104(E) in Gazette of India dated 21<sup>st</sup> February, 2011.

(Placed in Library, See No. LT 4371/15/11)

(ii) The Cost and Works Accountants (Amendment) Regulations, 2011 published in Notification No. CWR(1)2010 in Gazette of India dated 4<sup>th</sup> February, 2011.

(Placed in Library, See No. LT 4372/15/11)

(iii) Notification No. EL-2011/1 published in Gazette of India dated 3<sup>rd</sup> March, 2011 regarding dates of elections to the Council and the Regional Councils and other Matters.

(iv) Notification No. EL-2011/2 published in Gazette of India dated 3<sup>rd</sup> March, 2011 regarding elections to the Council of the Institute of Cost and Works Accountants of India.

- (v) Notification No. EL-2011/3 published in Gazette of India dated 3<sup>rd</sup> March, 2011 regarding elections to the Regional Councils of the Institute of Cost and Works Accountants of India.
- (vi) Notification No. EL-2011/4 published in Gazette of India dated 3<sup>rd</sup> March, 2011 regarding Constitution of Regional Councils of the Institute of Cost and Works Accountants of India.
- (vii) Notification No. EL-2011/5 published in Gazette of India dated 3<sup>rd</sup> March, 2011 regarding payment of fee for elections to the Council and elections to the four Regional Councils of the Institute of Cost and Works Accountants of India.
- (viii) Notification No. EL-2011/6 published in Gazette of India dated 3<sup>rd</sup> March, 2011 regarding payment of Security Deposit for the elections to the Council of the Institute of Cost and Works Accountants of India.
- (ix) Notification No. EL-2011/7 published in Gazette of India dated 3<sup>rd</sup> March, 2011 regarding Recognition of Qualifications for the purpose of sub-rule (4) of Rule 9 read with Schedule 4 of the Cost and Works Accounts (Election to the Council) Rules, 2006.
- (x) Notification No. EL-2011/8 published in Gazette of India dated 3<sup>rd</sup> March, 2011 notifying list of members eligible to vote (list of voters) from the various constituencies for elections to the Eighteenth Council and four Regional Councils of the Institute of Cost and Works Accountants of India.
- (xi) Notification No. EL-2011/9 published in Gazette of India dated 3<sup>rd</sup> March, 2011 regarding fixing of ceiling of expenditure to be incurred by a candidate, mentioned therein, for elections to the Council and the Regional Councils.

(Placed in Library, See No. LT 4373/15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) S.O. 300(E) published in Gazette of India dated 8<sup>th</sup> February, 2011 regarding general exemption to the companies under Section 211(4) of Part-I of Schedule-VI of the Companies Act, 1956.
- (ii) S.O. 301(E) published in Gazette of India dated 8<sup>th</sup> February, 2011 regarding general exemption to the companies under Section 211(4) of Part-II of Schedule-VI of the Companies Act, 1956.

(Placed in Library, See No. LT 4374/15/11)

(3) A copy of the Notification No. S.O. 70(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> February, 2011, making certain amendments in Schedule XIII to the Companies Act, 1956 under Section 641 of the said Act.

(Placed in Library, See No. LT 4375/15/11)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) Notification No. 1-CA(7)/138/2011 published in Gazette of India dated 25<sup>th</sup> February, 2011 regarding determination of fee payable, mentioned therein, by every person eligible to have his name entered in the Register under Section 4 of the Chartered Accountants Act, 1949, with effect from 1<sup>st</sup> day of April, 2011.
- (ii) Notification No. 1-CA(7)/139/2011 published in Gazette of India dated 25<sup>th</sup> February, 2011 regarding

determination of fee payable, mentioned therein, by a member for entry in the Register as fellow of the Institute, with effect from 1<sup>st</sup> day of April, 2011.

- (iii) Notification No. 1-CA(7)/140/2011 published in Gazette of India dated 25<sup>th</sup> February, 2011 regarding determination of fee payable, mentioned therein, by a member for his certification of practice, subject to certain conditions, with effect from 1<sup>st</sup> day of April, 2011.
- (iv) Notification No. 1-CA(7)/141/2011 published in Gazette of India dated 25<sup>th</sup> February, 2011 regarding determination of annual membership fee payable by a member, mentioned therein, with effect from 1<sup>st</sup> day of April, 2011.
- (v) Notification No. 1-CA(7)/142/2011 published in Gazette of India dated 25<sup>th</sup> February, 2011 regarding determination of additional fee payable alongwith arrears of annual fee and entrance fee, mentioned therein, by such members with effect from 1<sup>st</sup> day of April, 2011.

(Placed in Library, See No. LT 4376/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2009-2010.

(ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4377/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2009-2010 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4378/15/11)

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